

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-199(PB)/2019**

**IN THE MATTER OF:**

Pankaj Pandey .... Applicant/petitioner  
v.  
M/s. Cosmos Infra Engineering (India) Pvt. Ltd. .... Respondent

**Under Section 7 of IBC.**

**Order delivered on 25.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: None.

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 07.02.2019.

Process dasti.

List the matter on 07.02.2019.

-Sd.-

**(M. M. KUMAR)**  
**PRESIDENT**

-Sd.-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**